NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 111
IA No. 291/JPR/2020
IA No. 404/JPR/2020
IA No. 231/JPR/2022
IA No. 192/JPR/2023
IA No. 239/JPR/2023
IA No. 252/JPR/2023
IA No. 636/JPR/2023
IA No. 235/JPR/2024
IA No. 301/JPR/2024
CP No. (IB)- 156/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Toyota Kirloskar Motors Private Limited
... Operational Creditor/Applicant

Versus

R.S. Motors Private Limited ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Nikhil Yadav, Adv.
Varun Menta, PCS

For the Respondent : Tanisha Khubchandani, Adv.
Umang Mehta, Adv.
Rajendra Chaudhary, Adv.
Rohan Sogani, CA
Teena Saraswat, PCA
Karan Khurana, Adv.

ORDER

IA No. 291/JPR/2020

Heard Mr. Nikhil Yadva, Adv. appearing on behalf of the Liquidator. Ms. Tanisha Khubchandani, Adv. appearing on behalf of Respondent No. 1

Sd-

Sd-

Hk

(Suspended Board of Directors). Mr. Umang Mehta, Adv. appearing on behalf of Respondent No. 1 (Suspended Board of Directors). Mr. Rajendra Chaudhary, Adv. appearing on behalf of Mr. Mohit Khandelwal, Adv. for Respondent No. 2 Mr. Rohan Sogani, CA appearing on behalf of Respondent Nos. 3 & 4. Pleadings are complete in this IA. List the IA for arguments on 21.08.2024.

IA No. 404/JPR/2020

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Liquidator. Ms. Tanisha Khubchandani, Adv. appearing on behalf of Respondent No. 1(Suspended Board of Directors). Mr. Umang Mehta, Adv. appearing on behalf of Respondent No. 1(Suspended Board of Directors). Ms. Teena Saraswat, PCA appearing on behalf of Respondent Nos. 2,3,4 & 5. List the IA on 21.08.2024.

IA No. 231/JPR/2022

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Liquidator. Ms. Tanisha Khubchandani, Adv. appearing on behalf of 1a & 1b. Mr. Umang Mehta, Adv. appearing on behalf of 1c & 1d. Pleadings are complete in this IA. List the IA on 21.08.2024.

IA No. 192/JPR/2023

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Liquidator. Mr. Karan Khurana, Adv. appearing on behalf of the Respondent submits that reply has been filed by him. Pleadings are complete in this IA. List the IA on 21.08.2024.

Sd-

Sd-

Hk

IA No. 239/JPR/2023

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Liquidator. Ms. Tanisha Khubchandani, Adv. appearing on behalf of Respondent No. 1 seeks time to file reply. Mr. Umang Mehta, Adv. appearing on behalf of Respondent No. 2 and Ms. Teena Saraswat, PCA appearing on behalf of Respondent No. 3 submit that reply has been filed on behalf of Respondent Nos. 2 & 3. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 21.08.2024.

IA No. 252/JPR/2023

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Liquidator. Ms. Tanisha Khubchandani, Adv. appearing on behalf of Respondent Nos. 1 & 2 seeks time to file reply. Mr. Umang Mehta, Adv. appearing on behalf of Respondent No. 3 & 4. Ms. Teena Saraswat, PCA appearing on behalf of Respondent Nos. 5 & 6 seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 21.08.2024.

IA No. 636/JPR/2023

Heard Mr. Varun Menta, PCS appearing on behalf of the Applicant. Mr. Nikhil Yadav, Adv. appearing on behalf of the Respondent seeks time to file short reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 21.08.2024.

Sd-

Sd—

Hk

IA No. 235/JPR/2024

This is the 7th Progress Report for the period covered from 01.01.2024 to 31.03.2024 under Regulations 5(1) (c) and 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. This report is taken on record subject to just exceptions. IA No. **235/JPR/2024** stands disposed of accordingly.

IA No. 301/JPR/2024

Heard Mr. Umang Mehta, Adv. appearing on behalf of the Applicant. Mr Nikhil Yadav, Adv. appearing on behalf of the Respondent/ Liquidator seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Interim, if any, shall remain continue till next date of hearing. List the IA on 21.08.2024.

List the matter on 21.08.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 08, 2024

Hk